

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:279  
ANSWERED ON:23.11.2012  
COLLECTION FROM MLM COMPANIES  
Agarwal Shri Jai Prakash

**Will the Minister of FINANCE be pleased to state:**

- (a) whether direct and indirect taxes have been collected from Multilevel Marketing/ Network Marketing and Direct Marketing companies functioning in the country during the last three years and the current year;
- (b) if so, the details thereof year-wise;
- (c) whether the Government has taken any measures to encourage the operation of these companies in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b): The Income Tax Department as well as the Central Board of Excise & Customs do not maintain category-wise data about direct and indirect taxes received from multi-level marketing, network marketing and direct marketing companies in the country.

(c) & (d): As per information provide! by the Ministry of Corporate Affairs, there is no separate activity code to identify Multi Level Marketing (MLM) companies. Therefore, these companies cannot be separately identified from the list of companies registered under the Companies Act, 1956.